

9

DA 291/03

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Notice issued to
all resps.

Replies
26/03
SO

I. Notices held 24th Feb
by R-2, 4 and 5 vide
A.O.

II. A.O. not back from
R-1 and 3.

III. A. memo not recd

1
16-2-03

Replies

Mr. O.N. Ghosh, Asst
Chas appears on behalf
of R-3
Counter not
filled
(L.B. matter)

1
2/21

Replies

DT. 10.11.2003
Ld. counsel for the
applicant is present.
Mr. O.N. Ghosh, Ld. Asst
appearing for R-3
pays for 104 weeks
time to file counter
Heard. AIDS returned
after service from
R-2, 4 and 5 who are
absent and no steps
taken to file any
counter. contd.

23.5.03

Heard issue notice to
Respondents returnable in six weeks.

Vice-Chairman

Member (T)

Order dated 20.2.2003

None appeared for the applicant nor
the applicant did appear in person when called.
There has also been no request made on behalf
of the applicant seeking an adjournment.
However, Shri O.N.Ghosh, learned counsel for
the Respondents was present and with his
aid and assistance, I have perused the
records placed before me and also heard him.

This O.A. has been filed by the
applicant as a 2nd round of litigation on
the self-same issue, i.e., granting him
appointment on compassionate grounds. The
learned counsel for the Respondents, by
drawing my notice to Annexure-R/6 to the
counter pointed out that the Respondents
have since reviewed the application for
compassionate appointment of Shri Bidubhusan
Mohapatra and the competent authority has
been pleased to allow the application and
has directed the authority to call the
applicant for a screening test. In this
view of the matter, especially when the
Respondents have favourably considered the
application of the applicant for compassionate

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contd. from pre-page

A.D not yet returned from R.Y although notice by Regd. Post sent to him on 2.6.03. Hence service treated sufficient on him.

Call on 15.12.03 for counter.

Done

REGISTRAR

Counter has not been filed.

*by
15/12*

Regn

15/12/03

Ld. Counsel for the applicant is present. Ld. Counsel for the respondent is present and prays for time to file counter.

Granted. Time is granted till 14.01.04 as last chance to file Counter.

Done
15/12/03

Registrar

Counter not filed.

13/1/04

Regn

3
appointment and have called the applicant for a screening test prior to his appointment under the Respondents-Department, I am of the opinion that there remains nothing more to be adjudicated in this O.A. any further.

For the reasons discussed above, the O.A. is disposed of for having become infructuous.

Inform the parties.

John
VICE-CHAIRMAN

Counter has not been filed.

Ld. Counsel for the applicant is present. Ld. Counsel for the respondent is present and prays for time to file counter.

Granted. Time is granted till 14.01.04 as last chance to file Counter.

Done
15/12/03

Registrar

Counter not filed.

13/1/04

Regn